

IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA BENCH 'C, KOLKATA

**BEFORE DR. MANISH BORAD, HON'BLE ACCOUNTANT MEMBER
AND SHRI SONJOY SARMA, HON'BLE JUDICIAL MEMBER**

**ITA No.235/Kol/2022
Assessment Year: 2017-18**

Coal India Limited		Pr. CIT, Kolkata-2
Coal Bhawan, Premise No. 4, MAR Plot FF-III, New Town, Rajarhat, Kolkata-700156.	Vs.	
PAN: AABCC 3929 J		
(Appellant)		(Respondent)

Present for:

Appellant by : None
Respondent by : Shri G. Hukugha Sema, CIT

Date of Hearing : 06.06.2023
Date of Pronouncement : 06.06.2023

ORDER

PER SONJOY SARMA, JM:

This appeal of the assessee for the assessment year 2017-18 is directed against the order dated 21.03.2022 passed by the Id. Commissioner of Income-tax Appeals, NFAC, Delhi [hereinafter referred to as 'the Id. CIT(A)'].

2. In this case, the authorized representative of the assessee has filed a letter dated 23.05.2023 seeking permission of the bench to withdraw this appeal filed by the assessee. Since the Id. DR has no objection in this regard, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 06.06.2023

Sd/-

**(MANISH BORAD)
ACCOUNTANT MEMBER**

Sd/-

**(SONJOY SARMA)
JUDICIAL MEMBER**

Kolkata, Dated: 06.06.2023
Biswajit, Sr. P.S.

Copy to:

1. The Appellant: Coal India Limited.
 2. The Respondent: Pr. CIT, Kolkata-2.
 3. The CIT,
 4. The CIT (A)
 5. The DR
- //True Copy//

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata